

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 346/MP/2018**

Subject : Petition seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.

Date of Hearing : 26.2.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, member

Petitioner : Udupi Power Corporation Limited

Respondents : Power Company of Karnataka Limited & ors.

Parties present : Shri Nitish Gupta, Advocate, UPCL  
Shri Shikhar Saha, Advocate, PCKL  
Shri M.G. Ramachandran, Advocate, PSPCL  
Ms. Poorva Saigal, Advocate, PSPCL  
Ms. Pallavi Sengupta, Advocate, BESCO

**Record of Proceeding**

At the outset, the learned counsel for the Respondent, PCKL prayed for grant of time to file certain additional information in the matter. The learned counsel for the Petitioner objected to the above submission and stated that the Respondent may not be permitted to submit any new information at this stage. The counsel further submitted that the matter is covered by the earlier orders of the Commission.

2. The learned counsel for the Respondent, PSPCL submitted that the case of the Petitioner is different and is not covered by the Commission's orders in other petitions. The learned counsel for the Respondent, BESCO prayed for grant of time to file its reply in the matter.

3. The Commission after hearing the parties adjourned the matter. The Commission also directed the Respondents, PCKL to file additional information and BESCO to file its reply on or before **14.3.2019**, with copy to the Petitioner, who may file its rejoinder to the same, if any, by **25.3.2019**.

4. Matter shall be listed for hearing in due course for which separate notices shall be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**

